

NOTIFICATION

In view of the Full Court Resolution dated 18.12.2019 read with Government Corrigendum No. DPAR 39 HHL 2019, dated 12.12.2019, it is hereby notified as follows:

- “a) The working hours of all the District and Taluka Courts in the State of Karnataka is modified as follows:

11.00 am to 02.00 pm	First Session
02.00 pm to 02.45 pm	Lunch break
02.45 pm to 05.45 pm	Second session

There is corresponding change in the office hours for the staff working in the said Courts. The office hours is 10.00 am to 06.00 pm with a lunch break between 02.00 pm and 02.45 pm.

- b) Fourth Saturday of every month is half-day working day, which is a non-sitting day for the said Courts.
- c) The Judicial Officers shall utilize the every fourth Saturday for the purpose of inspection of Courts and jail visits instead of third Saturday.
- d) The casual leave available for the Judicial Officers, staff of the District and Taluka Courts in the State is restored to 15 days in a calendar year from the year 2020.
- e) All the aforesaid decisions shall come into effect from January 1st 2020.”

BY ORDER OF THE HON'BLE HIGH COURT,



**(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

(P.T.O)

Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification in the official Website of High Court.
7. The P.As to Registrar General/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Statistics & Review)/Registrar(Administration)/Registrar(Recruitment)/Registrar (Infrastructure & Maintenance)/Registrar (Computers)/Central Project Co-ordinator (Computers).
8. Notification file.
9. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.